

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTIETH REPORT

(Fourth Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixtieth Report.

2. The Committee met on the 30th March, 1970, for—

- I. Allocation of time to the Resolutions set down in the List of Business for Friday the 3rd April, 1970.
- II. Classification and allocation of time for discussion of Bills (*vide* Appendix).
- III. Examination of the following Constitution (Amendment) Bills under Rules 294(1)(a) of the Rules of Procedure:—
 - (1) The Constitution (Amendment) Bill, 1970 (*Amendment of article 174*) by Shri C. K. Bhattacharyya.
 - (2) The Constitution (Amendment) Bill, 1970 (*Amendment of article 123*) by Shri S. S. Kothari.

Allotment of time to Resolutions

3. The Members whose Resolutions had been included in the List of Business for the 3rd April, 1970, had been invited to present their views on their Resolutions before the Committee. Dr. Ram Subhag Singh attended the sitting.

4. The Committee recommended the allocation of time as follows:—

- (1) Resolution regarding Unemployment Problem—2 hours.
- (2) Resolution regarding Prevention of Smuggling—1½ hours.

Classification and allocation of time to Bills

5. The Members concerned had been invited to present before the Committee their views on their Bills. None of them attended the sitting.

6. After considering all aspects of the Bills, the Committee placed all the Bills in category 'B' and recommended allocation of time for each of these Bills as shown in column 5 of the Appendix.

Examination of Constitution (Amendment) Bills

7. The Members concerned had been invited to present before the Committee their views on their Bills. None of them attended the sitting.

8. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Finding of the Committee

- (1) The Constitution (Amendment) Bill, 1970 (*Amendment of article 174*) by Shri C. K. Bhattacharyya.

The Bill sought to amend article 174 of the Constitution with a view to provide that if a majority of Members of the Legislative Assembly of a State request the Governor to summon the Assembly on a particular date, the Governor shall summon the Assembly on that date or within a week of that date.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1970 (*Amendment of article 123*) by Shri S. S. Kothari.

The Bill sought to amend article 123 of the Constitution with a view to provide that President may issue Ordinances only after consultation with the Chief Justice of India and that no Ordinance shall be issued within fourteen days of the commencement of a session of Lok Sabha.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Recommendations:

9. The Committee recommended that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee as shown in the Appendix be agreed to by the House; and
- (iii) Sarvashri C. K. Bhattacharyya and S. S. Kothari be permitted to move for leave to introduce their Constitution (Amendment) Bills.

G. G. SWELL,

Chairman,

*Committee on Private Members' Bills
and Resolutions.*

NEW DELHI;

March 30, 1970.

Chaitra 9, 1892 (Saka).

APPENDIX

S. No.	Name of the Bill and the Member-in-charge	Bill No.	Category allotted	Time allotted by the Committee
1	2	3	4	5
1	The Representation of the People (Amendment) Bill, 1970 (<i>Insertion of new section 7A</i>) by Shri Om Prakash Tyagi.	8 of 1970	B	1½ hours
2	The Constitution (Amendment) Bill, 21 of 1970 (<i>Substitution of article 16, amendment of article 320 and omission of article 335</i>) by Shri Madhu Limaye.	21 of 1970	B	2 hours
3	The Code of Civil Procedure (Amendment) Bill, 1970 (<i>Amendment of section 80</i>) by Shri Om Prakash Tyagi.	23 of 1970	B	1½ hours
4	The Constitution (Amendment) Bill, 30 of 1970 (<i>Amendment of articles 120, 210, 343, etc.</i>) by Shri Murasoli Maran.	30 of 1970	B	1½ hours
5	The Mithila Development Board Bill, 1970 by Shri Shiva Chandra Jha.	35 of 1970	B	1 hour
6	The Constitution (Amendment) Bill, 29 of 1970 (<i>Amendment of articles 120, 210 and Part XVII</i>) by Shri Murasoli Maran.	29 of 1970	B	1½ hours
7	The Constitution (Amendment) Bill, 25 of 1970 (<i>Amendment of article 217</i>) by Shri Om Prakash Tyagi.	25 of 1970	B	1½ hours